

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 7th July, 2020

S.O -211 Whereas, on 23-07-2019 Police Station Bijbehara received reliable information that unknown terrorists gunned down a person namely Nazir Ahmad Bhat S/O Ghulam Qadir Bhat R/O Manzpora wopzan and had left his dead body in a nearby orchard at village Wopzan; and

2. Whereas, a Case FIR No. 106/2019 U/S 364,302,34,109 RPC, 7/27 A.Act, 16,18,19,2038 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Bijbehara and investigation was taken up; and

3. Whereas, dead body of the deceased Nazir Ahmad Bhat was recovered from the orchards and after completing formalities the dead body was handed over to legal heirs for last rites. Site plan of place of occurrence was prepared and the statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during the course of investigation it was established that on 22-7-2019 the deceased had gone to the house of one Rasim Ahmad Mir S/O Abdul Majeed Mir R/O Katoo where two terrorists of JeM outfit namely Shano Showkat S/O Showkat Ahmad R/O Ashwara and Fayaz Ahmad Thoker @ Fayaz Panzoo S/O Bashir Ahmad R/O Panzoo Tral were hiding; and

6. Whereas, the terrorists hiding in the house of Rasim Ahmad Mir had kidnapped the deceased with the help of accused Rasim Ahmad Mir S/O Ab. Majeed Mir R/O Katoo and Manzoor Ahmad Rather S/O Ghulam Mohi-Ud-Din Rather R/O Katoo in a vehicle Alto-800 belonging to accused Manzoor Ahmad Rather and took the deceased to outskirts of village Katoo and fired upon him by their illegal weapon resulting in on spot death of the deceased Nazir Ahmad Bhat; and

7. Whereas, during the course of investigation it was also revealed that the accused Rasim Ahmad Mir S/O Abdul Majeed Mir R/O Katoo and Manzoor Ahmad Rather S/O Ghulam Mohi-Ud-Din Rather R/O Katoo were working as OGWs for the JeM outfit and were providing logistic support to JeM terrorists namely Shanu Showkat and Fayaz Ahmad Thoker who hatched a criminal conspiracy with the active terrorists to kill the deceased; and

8. Whereas, the accused terrorists Shanu Showkat and Fayaz Ahmad Thoker have been killed in an encounter and therefore, dropped from the case; and

9. Whereas, on the basis of investigation, the investigating officer has established prima facie case against the below mentioned accused persons for commission of offences punishable Under Section 18,19 of Unlawful Activities (Prevention) Act, 1967:

S.No.	Name of the accused	Offence
1	Rasim Ahmad Mir S/O Abdul Majeed Mir R/O Katoo	18,19 ULA (P) Act
2	Manzoor Ahmad Rather S/O Ghulam Mohi-Ud-Din Rather R/O Katoo	

10. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

11. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 18,19 of Unlawful Activities (Prevention) Act, 1967 in the case FIR No. 106/2019 of Police Station Bijbehara.

By order of the Government of Jammu & Kashmir.

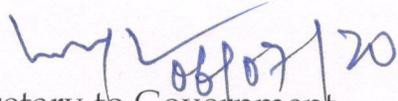
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros-28/S/2019

Dated:- 07-07-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.
